

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:630

ANSWERED ON:09.12.2013

ENCROACHMENT ON DEFENCE LAND

Jardosh Smt. Darshana Vikram;Mohan Shri P. C.;Pala Shri Vincent H;Rawat Shri Ashok Kumar

Will the Minister of DEFENCE be pleased to state:

- (a) the details of defence land illegally transferred to private parties and under encroachment in the country including one at Air Force Station Jodhpur, State-wise;
- (b) whether any inquiry has been ordered in this regard;
- (c) if so, the details and the status thereof, case-wise;
- (d) the steps taken by the Government to reclaim such land;
- (e) whether the Government has received any proposal from the State Governments for use of defence land for public purpose; and
- (f) if so, the details and the status thereof, State-wise?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): About 12364 acres of Defence land (as on 3.9.2012) is under encroachment. State wise details are given in Annexure-I. Action for removal of encroachment is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonments Act, 2006. Detailed instructions emphasizing the need for ensuring vigilance, detection and prevention of new encroachments have been issued by the Ministry. Some cases of alleged illegal transfer, wrong mutation and irregular grant of NoC for sale of Defence land or land under the possession of Defence authorities have come to light in recent years. The land under management of Air Force at Jodhpur, admeasuring 06 bighas 05 biswas in Kh. No. 4/36 of village Bicharli Tehsil and District Jodhpur was wrongly mutated in the name of a private party vide sale deeds dated 26.12.2003 and 04.03.2005, but this mistake was rectified by mutating the same in favour of Ministry of Defence on 09.04.2013. The details of other cases are given in Annexure-II.

(e) & (f): Information is being collected and will be laid on the Table of the House.